

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/01977/2017

Dated Thursday the 8th day of February Two Thousand Eighteen

PRESENT

HON'BLE MR. R. RAMANUJAM, Member (A)

A.Selvaraju (aged 55 years),
S/o. C. Arumugam,
4/334(5-65), Sithanoor,
Thalavaipatti Post,
Salem 636302.Applicant

By Advocate M/s. R. Ezhilarasan

Vs

The Executive Director,
Steel Authority of India limited,
Salem Steel Plant,
Salem 636013.Respondent

ORAL ORDER**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

- “i. Setting aside the impugned order dated 15.02.2016 passed in Ref. No. PL-3 (L761) on the file of the respondent.
- ii. consequently directing the respondent to reinstate the applicant in service with all back wages and attendant benefits including monetary benefits with seniority and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances and thus render justice.”

2. When the matter is called for hearing, learned counsel for the applicant seeks permission to withdraw the OA. He has also made the necessary endorsement in the OA records.

3. In view of the above, permission is granted to withdraw the OA.

Accordingly, OA is dismissed as withdrawn.

**(R. Ramanujam)
Member(A)
08.02.2018**

SKSI